

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO.060/00177/2019
Chandigarh, this the 13th day of November, 2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Kashmir Kaur D/o Bimla Devi, 39 years Employee Code (139764)
Nursing Sisters at ESIC Model Hospital, Sector 9-A, Gurugram,
Haryana - 122001. Group C

....Applicant

(Present: Mr. P.L. Verma, Advocate)

Versus

1. The Director, Employees State Insurance Corporation, Panchdeep Bhawan, C.I.G. Road, New Delhi - 110002.
2. The Medical Superintendent ESIC Model Hospital Sector 9-A, Gurugram, Haryana- 122001.

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Respondents

(Present: Mr. K.K. Thakur, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel for the respondents seeks and is granted permission to file compliance report in the Court itself. The same is taken on record. He, on the basis thereof, submitted that the claim of the applicant, for medical reimbursement at CGHS rates, has been accepted by the respondents, therefore, this O.A. may be disposed of as having been rendered infructuous. Learned counsel for the applicant agrees to what has been stated by the learned counsel for the respondents, he, however, prays that the respondents be directed to release the payment expeditiously.

2. In view of the above, the O.A. is disposed of as having been rendered infructuous. It is expected from the respondents that the

due amount would be released to the applicant expeditiously, but not later than a month, in any case. No costs.

(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 13.11.2019

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